

SCHEDULE-I

Form-1

Pre-litigation Mediation Application Form  
[ See Rule-29(iii) ]

1. Name of the Applicant(s): \_\_\_\_\_

2. Address \_\_\_\_\_  
\_\_\_\_\_

Contact No. \_\_\_\_\_ E-mail:- \_\_\_\_\_

3. Name of the Opposite Party(s): \_\_\_\_\_

Address \_\_\_\_\_  
\_\_\_\_\_

Contact No. \_\_\_\_\_ E-mail:- \_\_\_\_\_

4. Nature of Dispute: \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Undertaking

I, the above mentioned applicant, do hereby solemnly affirm and declare as under:

1. That the case/ dispute mentioned above, has arisen out of legal relationship.
2. That I desire to get my dispute resolved through Mediation in the Mediation Centre, and would abide by the terms of settlement to be reached between the parties.
3. I also undertake to abide by the terms and conditions of Pre-litigation Mediation.

Dated:

Signature of the Applicant